
Donboklang Ryntathiang Vs State Of Meghalaya & Ors

Criminal Appeal No. 7 Of 2020, Criminal Miscellaneous Case No. 20 Of 2020

Court: Meghalaya High Court At Shillong

Date of Decision: May 10, 2022

Acts Referred:

Protection Of Children From Sexual Offences Act, 2012 " Section 6#Code Of Criminal Procedure, 1973 " Section 161, 164, 164(3), 313#Evidence Act, 1872 " Section 80

Hon'ble Judges: Sanjib Banerjee, CJ; W. Diengdoh, J

Bench: Division Bench

Advocate: H.L. Shangreiso, A. Syiem, K. Khan, S. Sengupta

Final Decision: Dismissed/ Disposed Of

Judgement